

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 24th OF JUNE, 2024

MISC. CRIMINAL CASE No. 24746 of 2024

(KALU @ NARENDRA LODHI

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(APPLICANT BY SHRI JITENDRA KUMAR DIXIT - ADVOCATE)

*(RESPONDENT/STATE BY SHRI NITIN GUPTA - DEPUTY GOVERNMENT
ADVOCATE)*

ORDER

This first bail application under Section 439 of the Cr.P.C. is filed on behalf of applicant - Kalu @ Narendra Lodhi under Section 439 of Cr.P.C., who is in custody since 26.04.2024 in connection with Crime No.135/2024 registered at Police Station - Bakswaha district - Chhatarpur, MP for the offences punishable under Sections 450, 376 (2) (N) and 506 of the IPC.

It is submitted by the learned counsel for the applicant that the applicant is innocent. The FIR is lodged after a period of three months from the date of the incident which shows it is an afterthought. It is a case of extramarital affair. The prosecutrix is a married lady residing separately from her husband. Investigation is complete. No further custodial interrogation of the applicant is required in the matter. It is further submitted that the applicant is in custody since 26.04.2024 and trial will take time for its conclusion, therefore, prayer is made to enlarge the applicant on bail

Learned Government Advocate for the State, on the other hand, opposes the prayer for grant of bail.

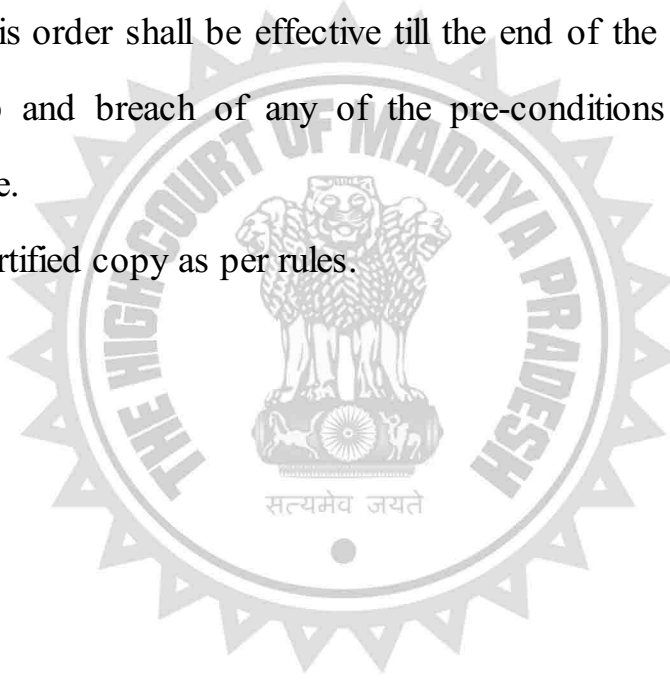
Taking into consideration the aforesaid facts and that investigation is

complete, charge-sheet is filed and also considering the fact that trial will take time for its conclusion, without commenting anything on merits of the case, this bail application is allowed.

It is directed that applicant- **Kalu @ Narendra Lodhi** be released on bail on his furnishing a personal bond to the tune of **Rs.50,000/- (Rupees Fifty Thousand only)** with two solvent sureties in the like amount to the satisfaction of the learned trial Court to appear before the said Court on the dates given by the concerned Court during pendency of trial. It is further directed that the applicant shall comply with the provisions of Section 437(3) of the Cr.P.C.

This order shall be effective till the end of the trial, however, in case of bail jump and breach of any of the pre-conditions of bail, it shall become ineffective.

Certified copy as per rules.



(VIVEK AGARWAL)
V. JUDGE

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